

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

Appeal No.188/2017

In the matter of :

Vishwakarma Enterprises India (P) Ltd

....PETITIONER

SECTION :

Under Section 252

Order delivered on 27.3.2018

Coram :

(Dr. Deepti Mukesh),
Hon'ble Member (Judicial)
(V.K. Subburaj)
Hon'ble Member (Tech.)

For the Petitioner /applicant: :-

For the Respondent/Corporate Debtor : -

For the Intervener

: Mr. Manish Raj, Co. Prosecutor & Ms.
Lakshmi Gurung, St. Counsel for Income tax Deptt

ORDER

Mr. Aashish, the Director of the Appellant Company is present in person and submits that the Counsel is unable to be present today due to personal difficulty. Ld. Company Prosecutor for the respondent ROC as well as Ld. Standing Counsel for the Income tax Department are also present. Ld. Standing Counsel for IT Department undertakes to serve a copy of the report/observations of IT Department to the Ld. Counsel for the Appellant on E-mail by today itself. Ld. Company Prosecutor seeks a week's time to file reply. Time is granted and further they are directed to furnish a copy of the same to the other side. Rejoinder, if any, can be filed within a week thereafter.

Let the matter be placed before this Tribunal on 19.4.2018

—Sel—

(V.K. SUBBURAJ)
MEMBER (TECHNICAL)

—Sel—

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Surjit